

>

Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Finance for the year 2007-2008.

(Placed in Library. See No. LT 5945/2007)

THE MINISTER OF PANCHAYATI RAJ, MINISTER OF YOUTH AFFAIRS AND SPORTS AND MINISTER OF DEVELOPMENT OF NORTH EASTERN REGION (SHRI MANI SHANKAR AIYAR): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Development of North Eastern Region for the year 2007-2008.

(Placed in Library. See No. LT 5946/2007)

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI G.K. VASAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry Statistics and Programme Implementation for the year 2007-2008.

(Placed in Library. See No. LT 5947/2007)

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): I beg to lay on the Table –

(1) A copy the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2002-2003, together with Audit Report thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5948/2007)

(3) A copy the Annual Accounts (Hindi and English versions) of the Haj Committee of India, Mumbai, for the year 2003-2004, together with Audit Report thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 5949/2007)

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI B.K. HANDIQUE): On behalf of Shri Suresh Pachouri, I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Personnel, Public Grievances and Pensions and Union Public Service Commission for the year 2007-2008.

(Placed in Library. See No. LT 5950/2007)

THE MINISTER OF HEALTH AND FAMILY WELFARE (DR. ANBUMANI RAMADOSS): On behalf of Shrimati Panabaka Lakshmi, I beg to lay on the Table –

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Nursing Council, New Delhi, for the year 2005-2006, along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Nursing Council, New Delhi, for the year 2005-2006.

(Placed in Library. See No. LT 5951/2007)

THE MINISTER OF STATE IN THE MINISTRY OF COAL (DR. DASARI NARAYAN RAO): I beg to lay on the Table -

(1) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Coal for the year 2007-2008.

(Placed in Library. See No. LT 5952/2007)

(2) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Coal for the year 2007-2008.

(Placed in Library. See No. LT 5943/2007)

MR. SPEAKER: Item No. 9, Dr. Shakeel Ahmad.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): Sir, I will do it.

MR. SPEAKER: There should have been a notice or an intimation to do it. Anyway, I will allow you.

SHRI DAYANIDHI MARAN: Sorry; I apologize.

MR. SPEAKER: It should not be taken very ritually.

SHRI DAYANIDHI MARAN: I am doing it because he has to be in the Rajya Sabha simultaneously.

MR. SPEAKER: All right, permitted, but not as a precedent.

THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI DAYANIDHI MARAN): On behalf of Dr. Shakeel Ahmad, I beg to lay on the Table -

(1) A copy the Indian Post Office (Amendment) Rules, 2006 (Hindi and English versions) published in Notification No. G.S.R.466(E) in Gazette of India dated the 8<sup>th</sup> August, 2006, under sub-section (4) of section 74 of the Indian Post Office Act, 1898, together with a corrigendum thereto published in Notification No. G.S.R.663(E) dated the 25<sup>th</sup> October, 2006.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library. See No. LT 5954/2007)

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2005-2006.

(ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2005-2006, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library. See No. LT 5955/2007)

(5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India –Union Government (Commercial) (No. 12 of 2007) – (Regulatory Audit) – (Telecommunications Sector) – Transaction of Audit Observations, for the year ended the March, 2006, under article 151 (1) of the Constitution.

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): I beg to lay on the Table -

(1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-

- i. S.O.1998(E) published in Gazette of India dated the 21<sup>st</sup> November, 2006 regarding acquisition of land for building maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonepat section) in the State of Haryana.
- ii. S.O.2051(E) published in Gazette of India dated the 30<sup>th</sup> November, 2006 regarding acquisition of land for building (Widening / four-laning etc.), maintenance, management and operation of National Highway No. 14 (Deesa-Radhanpur Section) in the State of Gujarat.
- iii. S.O.2052(E) published in Gazette of India dated the 30<sup>th</sup> November, 2006 regarding acquisition of land for building (Widening / four-laning etc.), maintenance, management and operation of National Highway No. 14 (Palanpur – Swaroopganj Section) in the State of Gujarat.
- iv. S.O.2091(E) published in Gazette of India dated the 12<sup>th</sup> December, 2006 regarding fixing the Rate of fee for services in relation to the use of bridge across river Mahi on National Highways 8 in the State of Gujarat together with a corrigendum thereto published in Notification No. S.O.2099(E) (in Hindi version only) dated the 15<sup>th</sup> December, 2006.
- v. S.O.142(E) and S.O.143(E) published in Gazette of India dated the 7<sup>th</sup> February, 2007 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 on different states (Vadodara – Surat Section) in the State of Gujarat.
- vi. S.O.85(E) published in Gazette of India dated the 25<sup>th</sup> January, 2007 regarding acquisition of land for building (Widening / four-laning etc.), maintenance, management and operation of National Highway No. 22 (Zirakpur Parwanoo Section, including Pinjore-Kalka-Parwanoo by-pass) in the State of Haryana.
- vii. S.O.86(E) published in Gazette of India dated the 25<sup>th</sup> January, 2007 regarding acquisition of land for building (Widening / four-laning etc.), maintenance, management and operation of National Highway No. 22 (Zirakpur Parwanoo Section) in the State of Punjab.
- viii. S.O.98(E) published in Gazette of India dated the 1<sup>st</sup> February, 2007 regarding acquisition of land for building (Widening / four-laning etc.), maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- ix. S.O.195(E) published in Gazette of India dated the 14<sup>th</sup> February, 2007 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- x. S.O.99(E) published in Gazette of India dated the 1<sup>st</sup> February, 2007 regarding acquisition of land for building (widening / four-laning etc.), maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- xi. S.O.2004(E) published in Gazette of India dated the 23<sup>rd</sup> November, 2006 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 4 (Mulabagal-Kolar-Bangalore section) in the State of Karnataka.
- xii. S.O.2006(E) published in Gazette of India dated the 23<sup>rd</sup> November, 2006 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Nelamangala-Hassan section) in the State of Karnataka.

- xiii. S.O.2045(E) published in Gazette of India dated the 30<sup>th</sup> November, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 7 (Bangalore-Hosur section) in the State of Karnataka.
- xiv. S.O.2056(E) published in Gazette of India dated the 18<sup>th</sup> December, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 4 (Pune-Satara section) in the State of Maharashtra.
- xv. S.O.1730(E) published in Gazette of India dated the 9<sup>th</sup> October, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Vadape-Gonde section) in the State of Maharashtra.
- xvi. S.O.1692(E) published in Gazette of India dated the 4<sup>th</sup> October, 2006 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 6 (Nagpur-Dhule section) in the State of Maharashtra.
- xvii. S.O.1552(E) published in Gazette of India dated the 15<sup>th</sup> September, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 47 (Tamil Nadu /Kerala Border to Thrissur section), including construction of by-passes in the State of Kerala.
- xviii. S.O.1791(E) published in Gazette of India dated the 18<sup>th</sup> October, 2006 regarding acquisition of land for building (widening) of National Highway No. 47 (Mannuthy-Aluva section), including construction of by-passes in the State of Kerala.
- xix. S.O.1747(E) published in Gazette of India dated the 11<sup>th</sup> October, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 47 (Mannuthy-Aluva section), including construction of by-passes in the State of Kerala.
- xx. S.O.1750(E) published in Gazette of India dated the 11<sup>th</sup> October, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 47 (Tamil Nadu/Kerala Border to Thrissur section), including construction of by-passes in the State of Kerala.
- xxi. S.O.1799(E) published in Gazette of India dated the 20<sup>th</sup> October, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 47 (Tamil Nadu/Kerala Border to Thrissur section), including construction of by-passes in the State of Kerala.
- xxii. S.O.2038(E) published in Gazette of India dated the 28<sup>th</sup> November, 2006 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 (Tamil Nadu/Kerala Border to Thrissur section), including construction of by-passes in the State of Kerala.
- xxiii. S.O.2166(E) and S.O.2167(E) published in Gazette of India dated the 29<sup>th</sup> December, 2006 regarding acquisition of land for building (widening) of different stretches of National Highway No. 47 (Mannuthy-Aluva section), including construction of by-passes in the State of Kerala.
- xxiv. S.O.2076(E) published in Gazette of India dated the 7<sup>th</sup> December, 2006 regarding acquisition of land for building (widening) of National Highway No. 47 (Mannuthy-Aluva section), including construction of by-passes in the State of Kerala.
- xxv. S.O.2046(E) to S.O.2048(E) published in Gazette of India dated the 30<sup>th</sup> November, 2006 regarding acquisition of land on different stretches for building (widening / four-laning etc.) for maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad section), in the State of Andhra Pradesh.
- xxvi. S.O.2117(E) published in Gazette of India dated the 18<sup>th</sup> December, 2006 regarding acquisition of land for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 4 (Mulatagal-Kolar-Bangalore Rural) in the State of Karnataka.
- xxvii. S.O.2133(E) and S.O.2134(E) published in Gazette of India dated the 21<sup>st</sup> December, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of

National Highway No. 7 (Nagpur-Hyderabad section) in the State of Maharashtra.

- xxviii. S.O.196(E) published in Gazette of India dated the 14<sup>th</sup> February, 2007 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi section) in the State of Uttar Pradesh.
- xxix. S.O. 186(E) published in Gazette of India dated the 13<sup>th</sup> February, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 3 (Indore-Khalghat section) in the State of Madhya Pradesh.
- xxx. S.O. 193(E) published in Gazette of India dated the 14<sup>th</sup> February, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 3 (Indore-Khalghat section) in the State of Madhya Pradesh.
- xxxi. S.O. 2079(E) published in Gazette of India dated the 8<sup>th</sup> December, 2006 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni section) in the State of Assam.
- xxxii. S.O. 48(E) published in Gazette of India dated the 17<sup>th</sup> January, 2007 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 52 (Nalbari-Bijni section) in the State of Assam.
- xxxiii. S.O. 169(E) published in Gazette of India dated the 8<sup>th</sup> January, 2007 making certain amendments in the Notification No. S.O. 244(E) dated the 25<sup>th</sup> February, 2004
- xxxiv. S.O. 170(E) published in Gazette of India dated the 8<sup>th</sup> January, 2007 making certain amendments in the Notification No. S.O. 1096(E) dated the 4<sup>th</sup> August, 2005.
- xxxv. S.O. 96(E) published in Gazette of India dated the 31<sup>st</sup> January, 2007 making certain amendments in the Notification No. S.O. 1096(E) dated the 4<sup>th</sup> August, 2005.
- xxxvi. S.O.2122(E) published in Gazette of India dated the 20<sup>th</sup> December, 2006 regarding acquisition of land for building (construction), of Gwalior by-pass joining at National Highway No.3 (Agra-Gwalior section) and National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- xxxvii. S.O.18(E) published in Gazette of India dated the 9<sup>th</sup> January, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- xxxviii. S.O.73(E) and S.O.74(E) published in Gazette of India dated the 24<sup>th</sup> January, 2007 regarding acquisition of land on different stretches for building (widening/four laning etc.), maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhanadon section) in the State of Madhya Pradesh.
- xxxix. S.O.107(E) published in Gazette of India dated the 5<sup>th</sup> February, 2007 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of existing National Highway including construction of by-passes in the State of Chhattisgarh.
- xl. S.O.93(E) published in Gazette of India dated the 31<sup>st</sup> January, 2007 declaring Highway mentioned therein to be National Highway.

(2) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (xi to xxv) of (1) above.

(Placed in Library. See No. LT 5957/2007)

(3) A copy each of the following Notifications (Hindi and English versions) under section 37 of the National Highways Authority of India Act, 1988:-

- i. S.O.94(E) published in Gazette of India dated the 31<sup>st</sup> January, 2007 entrusting the Belghoria expressway to the National Highway Authority of India.
- ii. S.O.95(E) published in Gazette of India dated the 31<sup>st</sup> January, 2007 reducing the period of divestment and directs that the National Highways Authority of India shall take control of the stretch (Kishangarh-Ajmer section) of National Highway No. 8 and in exercise of the powers and perform functions in respect thereof.

(Placed in Library. See No. LT 5958/2007)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2007-2008.

(Placed in Library. See No. LT 5949/2007)

-----